



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 11
Vol. XI

തിരുവനന്തപുരം,
തിങ്കൾ

Thiruvananthapuram,
Monday

2022 നവംബർ 21
21st November 2022

1198 വൃശ്ചികം 5
5th Vrischikam 1198

1944 കാർത്തികം 30
30th Karthika 1944

നമ്പർ
No.

3930

SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 20374/Legn2/2022/Leg.

Dated, Thiruvananthapuram, 21st November, 2022.

The Kerala Public Service Commission (Additional Functions as Respects Certain Corporations and Companies) Third Amendment Bill, 2022 together with the Statement of Objects and Reasons and the Financial Memorandum is published, under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

A. M. BASHEER
Secretary



**THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS
RESPECTS CERTAIN CORPORATIONS AND COMPANIES) THIRD AMENDMENT BILL,
2022**

A

BILL

further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970.

Preamble.- WHEREAS, it is expedient further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:-

1. *Short title and commencement.-* (1) This Act may be called the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Third Amendment Act, 2022.

(2) It shall come into force at once.

2. *Amendment of section 2.-* In section 2 of the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970), in clause (a), the words, figures and brackets “or the Kerala Abkari Workers' Welfare Fund Board constituted under section 6 of the Kerala Abkari Workers' Welfare Fund Act, 1989 (19 of 1989)” shall be inserted at the end, before the symbol “;”.

STATEMENT OF OBJECTS AND REASONS

It is the policy of the Government to conduct the appointments to Government-owned enterprises through Public Service Commission. As part of that, the Government have decided to make the appointments of the Kerala Abkari Workers' Welfare Fund Board through Public Service Commission. In order to include the above said institution under the purview of the the Kerala Public



Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970, it is necessary to bring an amendment to the said Act.

2. The Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

PINARAYI VIJAYAN

